

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1568(KB)2019
IA(I.B.C)/831(KB)2024, CONT.A. (IBC)/9(KB)2024,
IA(I.B.C)/1191(KB)2024, IA(I.B.C)/900(KB)2021,
IA(I.B.C)/371(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH JULY 2024

IN THE MATTER OF	ONEMAX YARN MERCHANTS PRIVATE LIMITED VS NANDLAL KAMAL KISHORE VYAPAAR PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. Dyuti Ghai, Adv.]	For the Applicant IA 831/2024 and CONT.A. 9 /2024 - Adv
Ms. Madhuri Pandey, PCS]	For the respondent in IA 900
Mr. Alope Kumar Kanodia Adv.]	For Respondent no. 1 Elford Estate LLP in the IA/1191/2024 in CP/1568/2019
Mr. Avishek Guha, Adv.]	For Liquidator
Ms. Arunika Dutta, Adv.		
Mr. Parikshit Poddar, Adv.		
Mr. Kaustov De Sarkar, Adv.		
Mr. Soumendra Poddar]	Liquidator in person
Mr. Parikshit Poddar, Adv.]	For Liquidator in IA(I.B.C)/831(KB)2024, IA(I.B.C)/1191(KB)2024, IA(I.B.C)/900(KB)2021, IA(I.B.C)/371(KB)2021
Ms. Madhuja Barman, Adv.		

ORDER

1. Ld. Counsels for the parties present.
2. **IA(I.B.C)/831(KB)2024 and IA(I.B.C)/1191(KB)2024:**
 - a) It seems that the list of assets that Toshniwal Enterprise Control Limited sold to Candid Resources Limited is lying in the premises of Nandalal Kamal Kishor.
 - b) As the liquidator assures that the assets would be handed over to Candid Resources Limited in 15 days. Let the same be done and vacant possession of the said property be handed over to Elford Estate LLP.

- c) In the event, the same is not done within a period of 7 days.
 - d) After the said period of 15 days, the assets will be removed from the site.
 - e) Interest would be levied by the Elford Estate LLP.
 - f) Both these **IA(I.B.C)/831(KB)2024** and **IA(I.B.C)/1191(KB)2024** are **disposed of**.
- 3. CONT.A. (IBC)/9(KB)2024:**
- a) This application would be taken up for consideration on **20.08.2024**.
- 4. IA(I.B.C)/900(KB)2021:**
- a) Since the filing period of Reply Affidavit is closed, Ld. Counsel for the Respondents directed to mention the reason for delay in filing their Reply Affidavit subject to payment of Rs.25,000/- (Rupees Twenty-five thousand only) to the National Defence Fund in terms of Rule 149 of the National Company Law Tribunal Rules, 2016.
 - b) Let the same be filed within 7 days.
 - c) Post this matter on **20.08.2024**.
- 5. IA(I.B.C)/371(KB)2021:**
- a) **Disposed of as infructuous.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)